

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2602/2002

~ This the 8th day of October, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)

(2)

R.K.Mandal
H.No.24/715, DDA Flats
Madangir
New Delhi
(By Advocate: Sh. M.K.Bhardwaj)

Versus

1. The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016.
2. Dy. Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016.

ORDER (ORAL)

Applicant had made certain representations against the impugned transfer order vide which he has been transferred from Delhi to Cachar Panchgram, Assam. The representations have not yet been decided.

2. This OA can be disposed of at this stage itself with direction to the respondents to decide the representation of the applicant within a period of 15 days from the date of receipt of a copy of this order.
3. However, respondents will not force the applicant to join and applicant may go on leave.


(KULDIP SINGH)
Member (J)

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